

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5216/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRMA No. 2/2023 passed by the High Court of Judicature at Allahabad)

MOHAMMAD ABDULLAH AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 88915/2023 - APPLICATION FOR PERMISSION
IA No. 203148/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 83586/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 83587/2023 - EXEMPTION FROM FILING O.T.
IA No. 83585/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(C) No. 499/2023 (X)
(IA No. 84379/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 84381/2023 - EXEMPTION FROM FILING O.T.
IA No. 84370/2023 - STAY APPLICATION)

Date : 10-05-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth Kaushik, Adv.

For Respondent(s) Mr. KM Nataraj, A.S.G. (N.P.)
Mr. Sharan Dev Singh Thakur, A.A.G.
Ms. Ruchira Goel, AOR
Mr. Siddharth Thakur, Adv.
Ms. Indira Bhakar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 05.11.2024.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)